

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
INDORE BENCH AT AHMEDABAD**

ITEM No. 113  
(MP) CP(IB) 7 of 2020

**Order under Section 9 IBC**

**IN THE MATTER OF:**

Ecolab Food Safety & Hygiene Solutions Pvt Ltd  
V/s  
Shree Balajee Landmark Hotels Pvt Ltd

.....Applicant

.....Respondent

**Order delivered on ..01/07/2021**

**Coram:**

Dr. Deepti Mukesh, Hon'ble Member(J)  
Mr. Virendra Kumar Gupta, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Manan Paneri, Advocate  
For the Respondent : Mr. Jaimin Dave, Advocate

**ORDER**

Parties have amicably settled the matter and have executed settlement terms on 31<sup>st</sup> March, 2021. In view of the said settlement the purshis has been filed on 15.06.2021. Copy of the said purshis alongwith settlement terms duly executed between the parties perused on E-portal. Considering the submissions made and documents available on record, we allow the request made by the Learned Counsel for the Applicant. (MP) CP(IB) 7 of 2020 is allowed to be withdrawn.

Accordingly, (MP) CP(IB) 7 of 2020 stands withdrawn and disposed of.

  
**VIRENDRA KUMAR GUPTA  
MEMBER (TECHNICAL)**

Vaishali

**- SD -  
Dr. DEEPTI MUKESH  
MEMBER(JUDICIAL)**